

programmes in jute sectors.

- (3) Issue of reservation order for mandatory use of jute goods in certain specific sectors like food, grains, cement, fertilizers and sugar.
- (4) Launching of Internal Market Assistance (IMA) and External market Assistance (EMA) Schemes to provide subsidy on various diversified jute products for three years at the rate of 12%, 10% and 8% respectively on domestic sales and at the rate of 10% on exports.
- (5) Permission for duty-free imports of certain machinery items of improved technology up-to 31.12.90.
- (6) Grant of CCS at the rate of 12% on export of almost all jute products to both manufacturer and merchant exporters.
- (7) procurement of jute bags for packing food-grains on a cost-plus pricing formula as distinct from market price.
- (8) Sharing of entire losses by JMDC and STC on export of jute goods against global tenders for hessian and sacking at discount prices.
- (9) Exemption from payment of Excise Duty in respect of a number of diversified jute products as per Union Budget Proposals for 1990-91 encouraging product diversification by Jute Industry.
- (10) Extension of Full Fibre Flexibility to jute industry for utilisation of all

fibres (Cotton, synthetic and wool) and yarn made of these fibres for manufacture of diversified jute products.

Land for Cremation in Tilak Vihar

254. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal from Delhi Administration to allot land for cremation in or near Tilak Vihar;

(b) if so, the details thereof; and

(c) the steps being taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) A cremation ground is already functioning close to Tilak Vihar.

[Translation]

Employees In Handloom Export Corporation

255. SHRI CHHAVIRAM ARGAL: Will the Minister of TEXTILES be pleased to state:

(a) the number of officers and employees in the Handicrafts and Handloom Exports Corporation;

(b) the number of persons belonging to Scheduled Castes/Tribes in each category of officers and employees;

(c) whether there is any backlog in the vacancies reserved for SCs/STs; and